

COURT – I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

OP No. 1 of 2011

Dated: 31st January, 2013

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. V.J. Talwar, Technical Member

In the matter of Tariff Revision
(Suo-motu action on the letter
received from Ministry of Power)

Amicus Curiae Counsel (s) : Mr. R.K. Mehta
Mr. Amit Kapur
Mr. Buddy A. Ranganadhan

Counsel for the Respondent(s): Mr. C.K .Rai for Tripura &
Rajasthan Commission

ORDER

On the basis of the Report submitted by the Secretary of the Forum of Regulators on 17.01.2013 earlier, the Amicus Curiae Counsel has submitted a note suggesting for suitable directions to the Commissions. But, now the Second Report dated 30.1.2013 has come from the Secretary of the Forum of Regulators, today, the copy of which have also been furnished to all the Amicus Curiae Counsel.

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Therefore, we think it appropriate to allow the Amicus Curiae Counsel to go through the updated Report first and make their suggestions to enable this Tribunal to give further appropriate directions. Mr. Chandra Prakash, Deputy Chief Engineer representing Secretary of the Forum of Regulators is also present today.

Post the matter for further orders on **06.02.2013 at 2.30 p.m.**

(V.J. Talwar)
Technical Member

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/ak